

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI.

O.A.No. 3214/92

Date of decision: 14.07.1993.

Sh. Joginder Singh Applicant
versus
Union of India & Anr. Respondents

Coram:-

The Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman

The Hon'ble Mr. B.N. Dhoundiyal, Member(A)

For the applicant : Sh. M.L. Chawla with
Sh. S.L. Lakhpal, counsel
For the respondents : Sh. K.S. Dhingra, counsel

JUDGEMENT(ORAL)

(delivered by Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman

The material averments in this application are these. The petitioner was engaged as a casual labourer in group 'D' on 11.9.1985 alongwith several other casual labourers. He continued to work as casual labourer till 17.12.1988 when his services were terminated by an oral order. His services were to be regularised but the department felt that since he become over-age his services should be terminated. The services of similarly situated casual labourers like S/Sh. Azad Singh and Daya Nand were also terminated. They came to this Tribunal by means of O.A.No.756 of 1989 which was decided on 25.10.1991. This Tribunal quashed the order of termination of services of

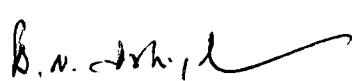
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the petitioners before it. The respondents were also directed to reinstate the petitioners as casual labourers and were also directed to consider the case of the petitioners for regular appointment in Group 'D' posts in relaxation of the rules and instructions issued by them. However, the Tribunal felt that back wages should not be given to the petitioners.

Counter-affidavit has been filed in which no attempt has been made to differentiate from the cases of various above mentioned casual labourers with that of the petitioner. We, therefore, feel that we should follow the earlier decision of this Tribunal. We accordingly dispose of this petition in terms similar to those in O.A.No.756/89 decided on 25.1.1991.

With these directions, this O.A. is disposed of finally. There will be no order as to costs.


(B.N. Dhundiyal)

Member(A)


(S.K. Dhaon)

Vice Chairman

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